

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00626/2018**

**Dated Tuesday the 5<sup>th</sup> day of June Two Thousand Eighteen**

**PRESENT**

**HON'BLE SMT. B. BHAMATHI, Member (A)**

A.Johnson,  
residing at No. 108, Vanathu  
Chinnappar Street,  
Lawspet PO, Puducherry 8. ....Applicant

By Advocate M/s. V. Vadivelou

Vs

1.The Director General,  
Indian Council of Medical Research,  
New Delhi.  
2.The Director,  
Vector Control Research Centre,  
Indira Nagar, Puducherry 605006. ....Respondents

By Advocate Mr. M.T.Arunan

**ORAL ORDER****(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

Heard learned counsel for the applicant. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“8. To direct the respondents to consider and appoint the applicant in any suitable on compassionate in the 2<sup>nd</sup> respondent's Establishment in the interest of justice”

2. It is submitted that the applicant's father passed away while he was serving under the 2<sup>nd</sup> respondent organisation. The applicant made representation on 16.09.2017 for appointment on compassionate ground which are still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider the representation within a stipulated time limit.

3. Counsel representing Mr. M.T. Arunan takes notice for the respondents on his behalf.

4. To meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the respondents to consider Annexure A8 representation of the applicant dt. 16.09.2017 in

accordance with law and pass a reasoned and speaking order thereon within a period of 12 weeks from the date of receipt of a certified copy of this order.

5. OA is disposed of with the above direction at the admission stage.

**(B. Bhamathi)  
Member(A)  
05.06.2018**

SKSI